

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH CUTTACK

Original Application No.243 of 1994

Date of Decision: 28.4.1994

D.K.Tripathy

Applicant (s)

Versus

Union of India & Others Respondent (s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? NO
2. Whether it be circulated to all the Benches of the NO Central Administrative Tribunals or not NO

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D.K.Tripathy  
MEMBER (ADMINISTRATIVE)

28 APR 94

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Len 28/4/94  
VICE-CHAIRMAN

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Respondents

For the applicant

M/s. S.L. Patnaik  
D.K. Patnaik,  
Advocates

For the respondents

Mr. Ashok Mishra,  
Sr. Standing Counsel  
(Central)

C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN  
AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)  
JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: We did not like to keep this matter unnecessarily pending. Hence with the consent given by the counsel for both sides we proposed to dispose of the matter finally.

2. Petitioner, Shri D.K.Tripathy is said to have served as Extra Departmental Delivery Agent in Madhupur Post Office for about 19 months. His services have been terminated because of the permanent incumbent to the post in question joined by an administrative order. Hence the petitioner has been dislodged from the said post and his prayer before this Bench is to give him an appointment as E.D.D.A. in Chaspada Branch Office or Mahio Branch Office under Jagatsinghpur.

3. In case the petitioner makes an application for appointment to the post of EDDA in any of those post offices and if there is any vacancy, the case of the petitioner be considered along with others as per the departmental rules and if the petitioner is found to be suitable he may be appointed.

J.K.

4. Experienced gained by the petitioner will go to his credit. Thus the application is accordingly disposed of. No costs.

H.K. Sahoo  
MEMBER (ADMINISTRATIVE)

28/4/94  
VICE-CHAIRMAN

28 APR 94  
Central Administrative Tribunal  
Cuttack Bench Cuttack  
dated the 28.4.1994/ B.K.Sahoo